

West Bengal Act XIII of 1952

THE WEST BENGAL MOLASSES CONTROL (AMENDMENT) ACT, 1952.

[Passed by the West Bengal Legislature.]

[Assent of the President was first published in the *Calcutta Gazette, Extraordinary*, of the 30th July, 1952.]

An Act to amend the West Bengal Molasses Control Act, 1949.

West Ben.
Act XIV
of 1949.

WHEREAS it is expedient to amend the West Bengal Molasses Control Act, 1949, for the purposes and in the manner hereinafter appearing;

It is hereby enacted as follows:—

1. (1) This Act may be called the West Bengal Molasses Control (Amendment) Act, 1952.

Short title
and com-
mence-
ment.

West Ben.
Ord. VII
of 1952.

(2) It shall come into force immediately on the West Bengal Molasses Control (Amendment) Ordinance, 1952, ceasing to operate.

2. For sub-section (4) of section 1 of the West Bengal Molasses Control Act, 1949 (hereinafter referred to as the said Act), the following sub-section shall be substituted, namely:—

Amend-
ment of
section 1 of
West
Bengal Act
XIV of
1949.

“(4) It shall remain in force for five years only.”

3. After section 3 of the said Act, the following new section shall be inserted, namely:—

Insertion
of new
section 3A.

“Delegation of powers. 3A. The State Government may by notified order direct that the power to make orders under section 3, shall, in relation to such matters and subject to such conditions, if any, as may be specified in the order, be exercisable also by the Excise Commissioner as defined in clause (8) of section 2 of the Bengal Excise Act, 1909, or by a Collector as defined in clause (5) of the said section of the said Act.”

Ben. Act
V of 1909.

4. Any order made under any provision of the said Act as amended by the West Bengal Molasses Control (Amendment) Ordinance, 1952 and in force immediately before the commencement of this Act shall be deemed to have been made under the corresponding provision of the said Act as amended by this Act, and all licenses or permits granted, orders, directions or notifications issued and prices fixed under any such order, and in force immediately before such commencement, shall likewise be deemed to have been granted, issued or fixed in pursuance of the provisions of the said Act as amended by this Act and all penalties incurred and all punishments awarded and all proceedings commenced under the said Act as amended by the said Ordinance shall be deemed to have been incurred, awarded or commenced under the said Act as amended by this Act, as if this Act had commenced on the 31st day of March, 1952.

Savings.

Price—Indian, anna 1; English, 2d.